

**GOVERNMENT OF JAMMU AND KASHMIR**  
**DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS**  
(Establishment Section) Civil Secretariat  
**Srinagar/Jammu.**

Subject:- Cancellation of appointment of Junior Legal Assistants under Hon'ble Prime Minister's Special Package – appointment thereof in the Department of Law, Justice and Parliamentary Affairs.

Reference:- J&K Service Selection Board No. SSB/ Secy/ Sel/ 102/ 2019/ 3143-49 dated 16-05-2019.

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Government Order No: 1668 -JK(LD) of 2021.  
Dated : 23 - 03 - 2021.  
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Sanction is hereby accorded to the,-

- (i) cancellation of appointment of Smt. Raksha figuring at serial No. 5 in OM category of the appointment order issued vide Government Order No. 2270-JK(LD) of 2020 dated 23-06-2020; and
- (ii) temporary appointment of Shri Akshay Anand (OM) S/o Ravi Krishan R/o H. No. 190 Sec. 2, Lower Roop Nagar, EWS Colony, Jammu as Junior Legal Assistant carrying the Pay Level-6B (35600-112800) under the Hon'ble Prime Minister's Special Package.

The appointment shall be subject to the following conditions:-

- (i) the appointee shall report in the Department of Law, Justice and Parliamentary Affairs, within a period of 21 days alongwith all original documents/testimonials. In case any appointee does not join within the said period, his appointment shall be deemed to have been cancelled without any further notice and if the appointee migrates from Kashmir Valley again at any time during his service tenure, for any reasons whatsoever, his appointment/service shall stand terminated without any notice by itself by the action of his migration;
- (ii) the appointee, shall give an undertaking in the shape of an affidavit to the effect that:-
  - (a) in case adverse report about his character and antecedents is received from the Additional Director General of Police, Criminal Investigation Department to whom a reference shall be made by the Department of Law, Justice and Parliamentary Affairs, the candidate shall have no claim for the appointment as Junior Legal Assistants and his appointment as such shall be deemed cancelled ab-intio;
  - (b) if on verification of the qualification certificate/reserved category certificate/experience certificate (wherever applicable) is found forged, false or fake by the concerned issuing authorities, the appointee shall have no claim for his appointment.


- (iii) the salary of the appointee shall not be drawn and disbursed to him unless and until the satisfactory report/genuineness of the certificates in respect of (ii) (a) and (b) above is received;
- (iv) the appointee shall execute an agreement in the form prescribed under Jammu and Kashmir, Kashmiri Migrants (Special Drive) Recruitment Rules, 2009 issued vide notification SRO 412 of 2009 dated 20-12-2009;
- (v) the appointee shall be governed in terms of the Jammu and Kashmir Probationer (Condition of Service, Pay and Allowances) and Fixation of Tenure Rules, 2020 notified vide S.O No. 192 of 2020 dated 17-06-2020;
- (vi) the inter-se seniority of the appointee shall be as per the merit as it exist in the select list; and
- (vii) the appointment shall be subject to outcome of the writ petition, if any pending on the subject.

By Order of Government of Jammu and Kashmir.

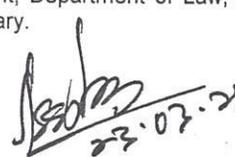
Sd/-  
(Achal Sethi)  
Secretary to Government.

NO: LD (Estt) 2020/06-SGR.

Dated: 23 – 03 – 2021.

Copy to the:-

1. Principal Secretary to the Hon'ble Lieutenant Governor, Raj Bhavan, Jammu.
2. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
3. Commissioner/Secretary to Government, General Administration Department.
4. Secretary to Government, Department of Disaster Management, Relief, Rehabilitation and Reconstruction.
5. Director Litigation, Kashmir.
6. Director Finance, Department of Law, Justice and Parliamentary Affairs for information.
7. Director Information, J&K Srinagar. He is requested kindly to get this order published in two leading news papers (one English and one Urdu) at Srinagar and Jammu respectively.
8. Secretary, J&K Service Selection Board, Jammu for information.
9. Incharge Website, Department of Law, Justice and Parliamentary Affairs for information and necessary action.
10. Private Secretary to the Chief Secretary for information of the Chief Secretary.
11. Private Secretary to the Secretary to Government, Department of Law, Justice and Parliamentary Affairs for information of the Secretary.
12. Concerned selected candidate for compliance.
13. Government Order file.
14. Concerned file.

  
(Ashish Gupta)  
Deputy Legal Remembrancer.

  
23.03.2021